

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1186/97

DATE OF ORDER : 11-09-1997.

Between :-

Shaik Mahboob Basha

... Applicant

And

1. General Manager,  
SC Rlys, Rail Nilayam,  
Sec'bad.
2. Financial Advisor & Chief Accounts  
Officer, SC Rlys, Rail Nilayam,  
Sec'bad.
3. Divisional Accounts Officer,  
SC Rlys, DRM Office,  
Vijayawada.
4. Divisional Accounts Officer,  
SC Rlys, Hubli.
5. Accountant General of AP,  
Hyderabad.

... Respondents

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Counsel for the Applicant : Shri K.K.Chakravorthy

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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.. 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri Rajesh Reddy for Sri K.K.Chakravarthy, counsel for the applicant and Sri K.Siva Reddy, standing counsel for the respondents.

2. This O.A. is filed praying for a direction to Respondent No.3 and 4 to give reply to Respondent No.5 i.e. Accountant General of Andhra Pradesh, Hyderabad for transferring the balance of the applicant from the G.P.F. account bearing No.3713/Judicial to the credit of PF No.7210966 of Railways with interest.

3. The applicant in this OA was earlier working in the judicial services of Andhra Pradesh. At that time he was a GPF subscriber in the GPF account bearing No.3713/Judicial. It is stated that an amount of Rs.1,180/- is outstanding to his credit as on 8-10-75 in the said GPF account No.3713/Judicial. When he joined the Railways that amount has not been transferred to and credited to his GPF account No.721096 of the Railways. It is seen from the Annexure A-2 letter No.20/J3/196 dt.14-9-76 that the Accountant General, AP has addressed a letter to Respondent No.2 in regard to the transfer of the said amount to the Railways. It appears that no reply has been sent to the Accountant General so far. Hence this petition. In the facts and circumstances, Respondent No.2 is directed to reply Accountant General of A.P., Hyderabad suitably to his letter dt.14-9-76 (Annexure A-2) very expeditiously in any case within one month from the date of



34

receipt of a copy of this order is required in consultation with R-3 & R-4

4. The O.A. is ordered accordingly at the admission stage itself with no order as to costs.

*one*  
(R.RANGARAJAN)  
Member (A)

Dated: 11th September, 1997.  
Dictated in Open Court.

av1/

*Anbu* 1997  
D.R (5)

..4..

Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. Financial Advisor & Chief Accounts Officer, South Central Railway, Railnilayam, Secunderabad.
3. Divisional Railway Accounts Officer, South Central Railway, DRM Office, Vijayawada.

XXXXX

4. Divisional Accounts Officer, South Central Railway, Hubli.
5. Accountant General of A.P, Hyderabad.
6. One copy to Mr.K.K.Chakravarthy, Advocate, CAT, Hyderabad.
7. One copy to K.Siva Reddy, Addl.CGSC, CAT, Hyderabad.
8. One copy to D.R(A), CAT, Hyderabad.
9. One duplicate copy.

YLKR

25/9/97  
25/9/97  
Q

TYPED BY  
SAMP RED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.R. NGARAJAN : M (J)

AND

THE HON'BLE SHRI B.S. JHAI P.R. MEGHWALI  
(M) (J)

Dated: 11/9/97

ORDER/JUDGEMENT

M.R./R.A./C.A. NO.

in

C.A. NO. 1186/97

Admitted and listed.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

